

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

O.A. No. 399/2025

IN THE MATTER OF:-

Court on its own motion regarding news Item titled "Kangra families on edge as 4 lane work threatens".

Versus

STATE OF HP & ORS.

.....Respondents

INDEX

Sr.no	PARTICULARS	Pages
1.	Reply on the behalf of Respondent No 1 along with Affidavit.	1-5
2.	<u>Annexure-R/ 1</u> Site photographs	6-9
3.	Vakalatnama	10

FILED THROUGH
COUNSEL FOR THE RESPONDENT No.1



ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com
Mob: 9871277207

Dated: 02 December, 2025

ATTESTED

Oath Commissioner
H.P. High Court Shimla

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

O.A. No. 399/2025

IN THE MATTER OF:-

Court on its own motion regarding news Item titled "Kangra families on edge as 4 lane work threatens".

Versus

1. Himachal Pradesh Disaster Management Authority through Principal Secretary, H.P. Secretariat, Shimla-171002.
2. Ministry of Road Transport and Highways through its Chairperson, Ministry of Road Transport & Highways Transport Bhawan,
3. Irrigation and Flood Control Department through the Secretary, State of Himachal Pradesh, Jal Shakti Bhawan, Shimla, Himachal Pradesh-171005.
4. Himachal Pradesh State Pollution Control Board through its Member Secretary, Him Parivesh, Phase-III, New Shimla-171009, Himachal Pradesh.

...Respondents

**COMPLIANCE AFFIDAVIT, IN VIEW OF THE DIRECTIONS
PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI. IN O.A. No. 399/2025 ON
BEHALF OF THE RESPONDENT NO.1.**

ATTESTED

Oath Commissioner
H.P. High Court Shimla

Addl. Secy. (Rev.)
to the Govt of H.P.

133

I, Sunil Verma, S/o Sh. B.S. Verma, Aged about 41 years, Village Malyana, Tehsil Shimla, District Shimla, presently working as Additional Secretary (Revenue-Disaster Management) to the Government of Himachal Pradesh, Shimla-2, do hereby solemnly affirm and declare on oath as under:-

1. At the outset, it is humbly submitted that a news item published in the Tribune on dated 27.07.2025 titled "*Kangra Families on edge as 4-Lane work threatens home*". In consequences of aforesaid news the concerned authority of district Kangra had inspected the site on 24.09.2025 along with agencies/departments involved in the construction work of highway and found that the news item does not disclose the full and clear picture of the site and only discloses one side of the story and therefore cannot be taken on its face value. Further, the Project Executing Agencies i.e. the Engineering Procurement and Construction Contractor had already completed the first step of permanent protection wall/Breast Wall prior to the date on which this news item was published which is 27-07-2025. Although the work had to be temporarily suspended/halted due to unprecedented and incessant rainfall in the region during this monsoon season. The authority has ensured prior to the suspension of the protection works that there was no eminent danger to any structures in the vicinity and the same were in safe condition
2. It is further submitted that there is no danger to the properties built alongside the highway. The prior site photographs with already constructed wall are also being enclosed as **Annexure-R/ I**. The administration of district Kangra is fully aware of this situation.
3. That in consequences of the news item published in the Tribune on dated 27.07.2025 titled "*Kangra Families on edge as 4-Lane work threatens home*" a spot inspection was conducted by officials on 24.09.2025 under the Chairmanship of Sh. Munish

ATTESTED



Oath Commissioner
H.P. High Court Shimla


Addl. Secy. (Rev.)
to the Govt of H.P.

Kumar Sharma, Sub Divisional Magistrate, Nagrota Bagwan;
Detailed list of all the attendees with their departments is
mentioned below:-

- a. Sh. Munish Kumar Sharma, Sub-Divisional Magistrate, Nagrota Bagwan Division, Distt. Kangra Himachal Pradesh.
- b. Sh. Tushar Singh, Manager (T), NHAI, PIU-Palampur.
- c. Sh. Rahul Roy, Site Engineer, NHAI, PIU-Palampur.
- d. Sh. Rajat Kumar, Junior Environment, HPSPCB
- e. Sh. Anil Tomar, Senior Pavement Specialist, Authority Engineer, M/s. Geo Design & Research(P) Ltd., In JV with M/s. Dhruv Consultancy Services Ltd.
- f. Sh. Amit Sharma, DGM (T), EPCC, M/s Universal Contractors and Engineers Pvt. Ltd., Shree Riddhi Buildwell Ltd. (JV).
- g. Sh. Amandeep Singh, Project Manager, EPCC, M/s Universal Contractors and Engineers Pvt. Ltd., Shree Riddhi Buildwell Ltd. (JV).

4. It is submitted that Following are the key points of spot inspection:-

- a. That during the site inspection it was observed that the balance protection work for the stabilization of the slope has been completed at site and the Manager(T)NHAI accordingly apprised the Sub Divisional Magistrate and the representative of the HPSPCB that, at the said location referred to by the Hon'ble Tribunal, the Project Executing Agencies i.e. the Engineering Procurement and Construction Contractor had already completed the first step of permanent protection wall/Breast Wall in Plain Cement Concrete having height of about 3.0 m in-between Ch. 79+730 to 79+830 (LHS) prior to the date on which this news item was published

ATTESTED


Oath Commissioner
H.P. High Court Shimla


Addl. Secy. (Rev.)
to the Govt of H.P.

which is 27-07-2025, however, due to unprecedented and incessant rainfall in the region during this monsoon season, the work had to be temporarily suspended/halted.

- b. It was ensured prior to the suspension of the protection works that there was no eminent danger to any structures in the vicinity and the same were in safe condition.
- c. To ascertain the claim further the Engineering Procurement and Construction Contractor DGM (T) presented the prior site photographs with the already constructed wall and the same is annexed herewith as **Annexure-R/ 1.**
- d. That the Manager Technical Sh. Tushar Singh, representative of National Highway Authority of India, also apprised that the news report published in "The Tribune, on dated 27.07.2025 titled "*Kangra Families on edge as 4-Lane work threatens home*" was incomplete and have provided half information and have not reported the full facts, particularly overlooking the protective measures which had already been implemented to safe guard these houses and the photographs has been taken deliberately concealing the already constructed retaining wall having the height of 3 meters so that attention could be garnered.
- e. That during the site visit, it was also observed that the protection work has been extended vertically by providing two steps of 1.0 m each in Plain Cement Concrete with the addition of two steps of gabion works having height 0.80 m each and the slope has been fully stabilized and it has been ensured that all the structures located within the affected area are fully stable and are within a safe zone.
- f. That after a thorough examination of the location in question, it was collectively concluded that the Project Executing Agencies, i.e., the Engineering Procurement Construction Contractor, were fully aware of their obligations as stipulated in the Contract Agreement. The contractor

ATTESTED

7
Cesh Commissioner
H.P. High Court Shimla


Addl. Secy. (Rev.)
to the Govt of H.P.

has already implemented proactive and protective measures to ensure the safety of structures located alongside the Project Highway, beyond the Right of Way (ROW).

- g. It is submitted that as per the commitments made by the Engineering Procurement Construction Contractor during the site visit, the balance work has been completed at site. As a result, the location is now safe in all respects.
- h. That it is most respectfully submitted that the concerned agency has taken every possible step to ensure the safety and security of common people and the protection of the retaining wall to safeguard the area.

PRAYER

In view of the above, it is therefore, most respectfully prayed that the above facts may be taken on record and the matter may kindly be disposed off accordingly and in the interest of justice.

Verified and attested at Shimla on the day of 02 December, 2025.

FILED THROUGH
COUNSEL FOR THE RESPONDENT No.1



ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com
Mob: 9871277207

Dated: 02 December, 2025

ATTESTED

Oath Commissioner
H.P. High Court Shimla


Addl. Secy. (Rev.)
to the Govt of H.P.

verified that the above/overleaf was declared before me on solemn affirmation on this 02 day of Dec 2025 at Shimla in the District of Shimla by Sh. Sukhdeep Singh who is Identified by Sh. Manisha Khatwani (Sub-Inspector) who is personally known to me and the above contents of the affidavit are dully read and explained to the deponent in vernacular and admitted the contents of the affidavit to be true.



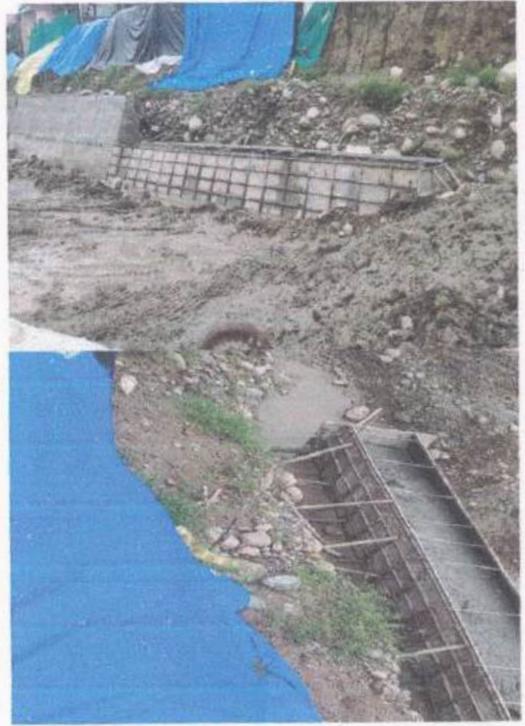
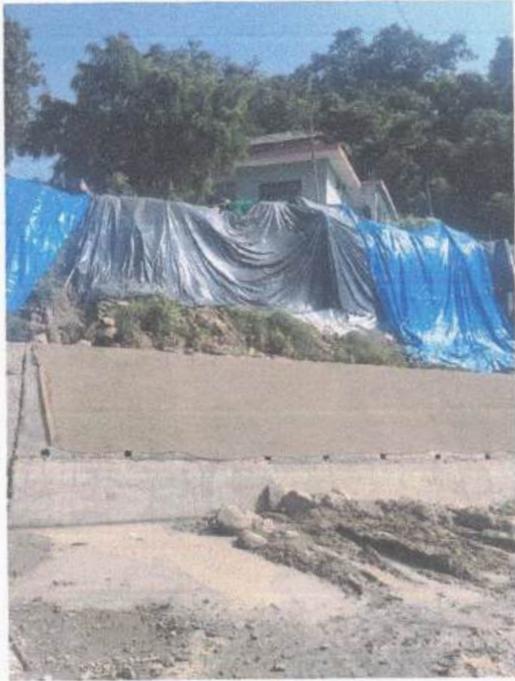
Note:-All Cuttings and corrections are duly attested by me

Oath Commissioner
02.12.2025

Manisha Khatwani
IDENTIFIED BY

ANNEXURE:
R 1

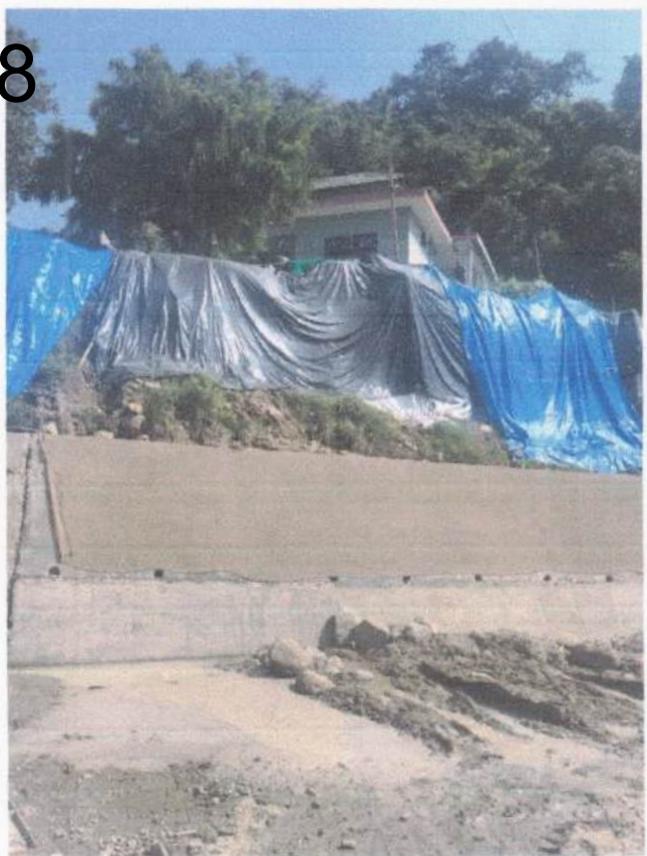
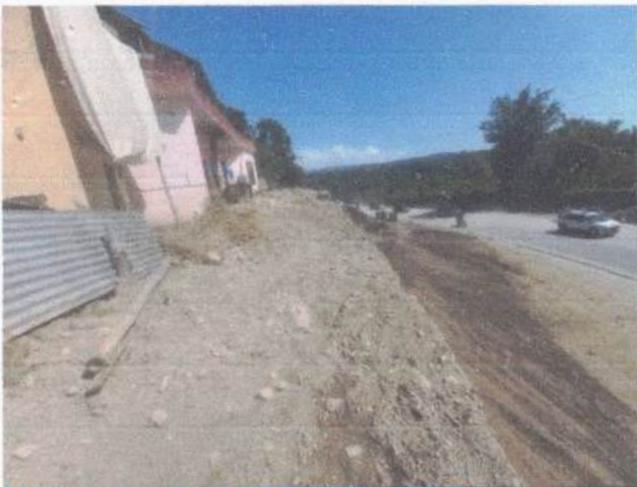
Annexure-1



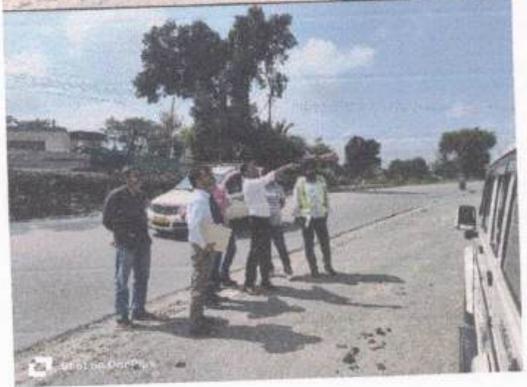
6




Addl. Secy. (Rev.)
to the Govt of H.P.



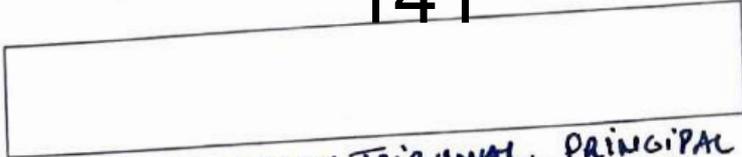
Addl. Secy. (Rev.)
to the Govt of H.P.




Addl. Secy. (Rev.)
to the Govt of H.P.




Addl. Secy. (Rev.)
to the Govt of H.P.



IN THE COURT OF NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH DELHI

Suit/Appeal No. OA. No. 399/2025 JURISDICTION OF 201

In re:-

COURTS ON ITS OWN MOTION NEW ITEM TITLED 'KANARA FAMILIES ON EDGE AS 4 LANE WORK TREATENS'

VERSUS

STATE OF H.P & O.S. Defendant(s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we I SONIL VERMA S/O OF B.S VERMA - POSTED AS ADD. SECT. - REVENUE - DISASTAR MANAGEMENT - H.P. RESPONDENT. NO. 1.

The above named do hereby appoint

Anil Jaryal Adv - D/3587/16 Ch- 109, Block-03, Delhi High Court.

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:- # 981277207.

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 03-12-25 Day of 201 Accepted subject to the terms of the fees.

Advocate Anil Jaryal D/3587/16

Client I identify the Signature/Thumb Impression of Below Mentioned Person

Signed In My Presence to the Govt of H.P.

